

भारतीय खाद्य संरक्षा और मानक प्राधिकरण

(खाद्य संरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)

(मानव संसाधन विभाग)

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29 सितम्बर, 2022

OFFICE MEMORANDUM

Sub : Maternity Leave to FSSAI Employees - reg.

As per CCS Leave Rules, 1972 and as amended from time to time, a female Government servant (including an apprentice) with less than two surviving children may be granted maternity leave by an authority competent to grant leave for a period of 180 days from the date of its commencement.

2. In this regard, with approval of the Competent Authority it has been decided that a female FSSAI Employee(regular/deputation) will apply for Maternity Leave for 180 days of which not more than Eight Weeks shall precede the date of her expected delivery.

Digitally Signed by

Dhananjay Kumar Mehta

Date: 29-09-2022 11:02:21

Reason: Approved

(धनजय कुमार मेहता)

प्रशासनिक अधिकारी (मानव संसाधन)

To,

- All the officers/staffs of FSSAI Hqrs/Regional Offices/NFLs.
- All EDs/Advisors/Divisional Heads.
- Regional Heads/Heads of Labs.
- CITO – for wide circulation through E Office portal.

Copy to,

PA to Chairperson/Sr. PS to CEO